

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 565
TO BE ANSWERED ON- 04/02/2026

STATUS OF FACTUAL REPORT ON GREAT NICOBAR FRA COMPLIANCE

565 SHRI HARIS BEERAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Ministry received the factual report from the Andaman and Nicobar Administration regarding alleged FRA violations and the Tribal Council's November, 2022 NOC withdrawal; and

(b) if so, whether the August, 2022 rights settlement certificate was issued without genuine consent of the Shompen and Nicobarese Gram Sabhas, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGA DAS UIKEY)

(a) & (b): The matter raised in the question is Sub Judice with Hon'ble Calcutta High Court in WPA (P) No. 12 of 2024 titled Meena Gupta Vs. Union of India & Ors. Therefore, as such no comments are offered.
